

Caused Stock of Rapeseed Oil with West Bengal

1296. SHRI KALYAN ROY:
SHRI NABIN CHANDRA
BURAGOHAIN :

Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether the Central Government have recently suggested to the West Bengal Government to direct unused stock of rapeseed oil to scar city pockets in other States;

(b) if so, what are the reasons therefor;

(c) whether it is a fact the Essential Supplies Commodity Corporation of West Bengal has failed to lift the rapeseed oil supplied to it by the State Trading Corporation;

(d) whether Government propose to reduce the supply of oil to the State in view of poor lifting; and

(e) whether the matter has been taken up with the State Government; if so, with what results?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI KRISHNA KUMAR GOYAL): (a) and (b) No, Sir. However, in August, 1977 Government of West Bengal were requested to supply 100 kgs. of refined rapeseed oil to Sikkim on the latter's request. West Bengal Government supplied this quantity in September. Sikkim, requested for a supply of 10 tonnes per month. The Government of West Bengal were not able to make this regular monthly supply. Sikkim have no refining facility and therefore supply was sought to be made from the nearest State, that is West Bengal.

(c) to (e) On requests received from the West Bengal Government, 16,000 tonnes of imported rapeseed oil has so far been allocated to them out of which they have lifted 11035 tonnes as on 30th November, 1977. The State

Government requested for revalidation of the allocation of 4,000 tonnes made in September 1977, for lifting upto 31st December, 1977. This request has been conceded. There is no proposal to reduce the allocation of oil to the State Government; and allotments are made as requested by the State Governments, who have been time and again requested to ensure prompt lifting and popularise the use of this reasonably priced edible among the population.

Violation of FERA by M/s. Emgeeyar. Pictures (P) Ltd.

1207. SHRI M. KAMALNATHAN;
SHRI G. LAKSHMANAN:

Will the Minister of FINANCE be pleased to refer to the answer to Unstarred Question 897 given in the Rajya Sabha on the 29th November, 1973 and state the action taken by Government in the light of the results of the investigations made into the violation of the provisions of the Foreign Ex-change Regulation Act by M/s. Emgee-yar Pictures (P) Ltd.?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): Enquiries/Investigations conducted by the Directorate of Enforcement so far have not brought forth any case for violation of the provisions of FERA by M/s Emgeeyar Pictures (P) Ltd.

विभिन्न परियोजनाओं के लिए राज्यों को वित्तीय सहायता

* 1298. श्रीमती रत्न कुमारी : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि विभिन्न परियोजनाओं के लिए अन्तर्राष्ट्रीय वित्तीय निगमों, विश्व बैंक तथा अन्य देशों से प्राप्त वित्तीय सहायता का केवल 25 प्रतिशत भाग ही राज्य सरकारों को आवंटित किया जा रहा है ;

(ख) यदि हां, तो इसके क्या कारण हैं ;

(ग) क्या यह सच है कि सम्पूर्ण वित्तीय सहायता का आवंटन न किये जाने के कारण राज्य सरकारों को परियोजनाओं की लागत का 75 प्रतिशत भाग अपनी प्राधान्य योजना निधि में लेकर पूरा करना पड़ता है ;

(घ) क्या यह भी सच है कि कई परियोजनाओं को जिन के लिए विदेशों से वित्तीय सहायता प्राप्त हो चुकी है धन की कमी के कारण उचित रूप से कार्यान्वित नहीं किया जा सका ; और

(ङ) यदि हां, तो क्या इस सम्बन्ध में सरकार अपनी नीति का पुनरीक्षण करने का विचार रखती है ?

Financial assistance to States for various projects

1298. SHRIMATI RATAN KUMARI: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that only 25 per cent of the financial assistance received from the international financial corporations, the World Bank and other countries for specific projects is allocated to the State Governments;

(b) if so, what are the reasons therefor;

(c) whether it is a fact that because of non-allocation of foreign financial assistance in full the State Governments have to meet 75 per cent of the cost of projects from their general Plan funds;

(d) whether it is also a fact that a number of projects for which foreign financial assistance has been received are not properly executed for want of funds; and

(e) if so, whether Government propose to review its policy in the matter?

f [] English translation.

वित्त तथा राजस्व और बैंकिंग मंत्री (श्री एच० एम० पटेल) : (क) जी हां । राज्य सरकारों द्वारा निष्पादित परियोजनाओं के लिए विश्व बैंक/अन्तर्राष्ट्रीय विकास संघ और अन्य विदेशी अभिकरणों से प्राप्त वित्तीय सहायता का 25 प्रतिशत भाग राज्यों की योजनाओं के लिए अतिरिक्त केन्द्रीय सहायता के रूप में निर्धारित किया जाता है ।

(ख) चूंकि विदेशी अभिकरणों से प्राप्त साधन समूची अर्थ व्यवस्था के लाभ के लिए होते हैं इसलिए विदेशी सहायता साधनों के केन्द्रीय पूल के अन्तर्गत आती है लेकिन चूंकि अन्य बातों के साथ-साथ राज्यों को विदेशी सहायता प्राप्त परियोजनाएं अपेक्षाकृत कम समय में पूरी करनी होती हैं इसलिए जैसाकि उपरोक्त पैराग्राफ (क) में बताया गया है, उन्हें अतिरिक्त केन्द्रीय सहायता देने का फैसला किया गया ।

(ग) जिन परियोजनाओं के लिए विदेशी सहायता का प्रस्ताव होता है इनका स्थान आमतौर से राज्यों की अपनी प्राथमिकताओं में काफी ऊंचा होता है और इसलिए सामान्य तथा उनका वित्त प्रबंध राज्यों के सामान्य आयोजना साधनों में से किया जाना चाहिए । लेकिन ऊपर पैरा (ख) के उत्तर में बताई गई स्थिति को देखते हुए, भारत सरकार ने इन परियोजनाओं के लिए अतिरिक्त केन्द्रीय सहायता देने का निर्णय किया है ।

(घ) परियोजनाओं के लिए विदेशी वित्तीय सहायता, रकम खर्च देने और उसके लिए दावा पेश किए जाने के बाद ही प्राप्त होती है । यद्यपि इनमें से कुछ परियोजनाओं की प्रगति कार्यक्रम के अनुसार नहीं है लेकिन इसके बहुत से कारण हो सकते हैं जिनमें राज्यों द्वारा कभी कभी बजट में अपर्याप्त रकम की व्यवस्था किया जाना भी एक है ।

(ङ) इस बात की सुनिश्चित व्यवस्था करने के लिए कि राज्य सरकारें प्राथमिकता प्राप्त क्षेत्रों में पूरा पूरा सहयोग दें और विश्व बैंक/अन्तर्राष्ट्रीय विकास संघ तथा अन्य विदेशी सहायता प्राप्त परियोजनाओं को निश्चित अवधि में पूरा करने के कार्यक्रम के लिए व्यवस्था करने के काम में राज्य सरकारों के बजट संबंधी साधनों पर कम दबाव पड़े यह निश्चय किया गया है कि अतिरिक्त केन्द्रीय सहायता को उक्त वर्तमान स्तर से बढ़ा कर 70 प्रतिशत तक कर दिया जाए। यह व्यवस्था चालू और नई दोनों किस्म की परियोजनाओं के लिए केवल 1978-79 के लिए लागू होगी और उसके बाद स्थिति की समीक्षा की जाएगी।

ft [THE MINISTRY OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) Yes, Sir. 25 per cent of the financial assistance received from the World Bank/International Development Association and other external agencies on account of the projects executed by the State Governments is being allocated as additional Central assistance for State Plans.

(b) Since; the transfer of resources from external agencies is a benefit which accrues to the economy as a whole, external assistance enters the Central pool of resources. However, -since among other things, projects assisted by external agencies have to be executed by the States according to relatively tight time schedule, it was decided to give additional central assistance as mentioned at answer to para (a) above.

(c) The Projects posed for external assistance are normally high in the States own priorities, and these should in the normal course be funded from the normal plan resources of States. However, in view of the position explained in answer to para (b) above, Government of India decided to provide additional Central assistance.

t () English translation. 1608

RS—

(d) External financial assistance for projects is received only after the expenditure is incurred and claims have been made. While progress of some of these projects is behind schedule, their slow execution is attributable to many reasons including, sometimes, inadequate budgetary allocations by the States.

(e) To ensure fuller participation of the States in the priority sectors and to obviate the strain on the budget resources of the State Governments in making provision for the tight implementation schedules involved in World Bank/IDA and other externally aided projects, a decision has been taken to increase the additional Central assistance from the existing level up to 70 per cent. This arrangement will be applicable only for 1978-79 for both the on going and fresh projects after which the position will be reviewed.

Promotion of Tourism in the Andaman and Nicobar Islands

1299. SHRIMATI AZIZA IMAM: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government have formulated any scheme to promote tourism in the Andaman and Nicobar Islands; and

(b) if so, what are the details thereof?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) and (b) Since December, 1973, the Government has been permitting foreign tourists to visit the northern group of the Andaman Islands except for certain reserved areas. In view of the limited accommodation in Port Blair and air space on the Indian Airlines bi-weekly flights from Calcutta to Port Blair, the number of tourists visiting the Islands have been limited. With the introduction of a Boeing 737 by-weekly flight, a larger number of foreign and domestic tourists will be able to visit the Islands. There are also proposals to build 2